

**BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA**

Appeal No. 6752 of 2026

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| Nitin Goel | : | Appellant |
| | Vs | |
| CPIO, SEBI, Mumbai | : | Respondent |

ORDER

1. The appellant had filed an application dated December 24, 2025 (received by SEBI on December 26, 2025) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated January 12, 2026 responded to the application filed by the appellant. The appellant filed an appeal dated February 05, 2026 (received by the Office of Appellate Authority on February 11, 2026). I have perused the application, the response of the respondent and the appeal and find that the matter can be decided based on the material available on record.
2. **Queries in the application-** The appellant, vide his application dated December 24, 2025, sought the following information:

“A-1) Copy of SEBI rules and regulations for transfer of shares of the deceased inlight of The Repealing and Amendment Act, 2025 whereby Section 213 of the Indian Succession Act, 1925 has been Repealed and it is not necessary to obtain the probate”
3. **Reply of the Respondent** - The respondent, in response to the application, informed that appellant can refer to Part C of Schedule VII of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (hereinafter referred to as ‘**LODR Regulations**’) and Annexure-14 of SEBI Master Circular for Registrars to an Issue and Share Transfer Agents dated June 23, 2025. The respondent also informed that same are available in public domain on SEBI website.

4. **Ground of appeal** – On perusal of the appeal, it appears that the appellant is not satisfied with the response of the respondent.
5. I have perused the application and the response provided thereto. With regard to the requested information, the respondent has informed that the appellant can refer to Part C of Schedule VII of LODR Regulations and Annexure -14 of SEBI Master Circular for Registrars to an Issue and Share Transfer Agents, which is available on SEBI website. In light of the aforesaid, I find that the respondent has adequately addressed the query.
6. Further, I note that the appellant in his appeal has challenged the correctness of the response to his application. In this context, it is pertinent to note that the Hon'ble High Court of Delhi in *Narendra Tyagi vs. Assistant Director (CPIO)* (Decision dated December 06, 2023) has held: “*it is clear that dispute as regards the correctness of information provided under the RTI Act, or any other dispute or controversy, cannot be adjudicated in proceedings under the RTI Act. The CPIO is only required to supply all the information/ documents within his access. Whether or not such information as provided by the CPIO under the RTI Act is incorrect in any manner, is not the domain of consideration or determination under the RTI proceedings.*” In view of the aforesaid observation, I find that the said submission of the appellant does not warrant consideration at this stage.
7. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

Place: Mumbai

RUCHI CHOJER

Date: March 05, 2026

**APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA**